



# The Orissa Gazette

## EXTRAORDINARY

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PUBLIC WORKS DEPARTMENT.

MISCELLANEOUS BRANCH.

NOTIFICATION.

*The 12th November 1942.*

**No. 4215-Misc.(C).**—In exercise of the powers conferred by clauses (a) and (f) of sub-rule (2) of rule 81 of the Defence of India Rules, the Governor of Orissa is pleased to make the following Order :—

### Orissa Electricity Control Order, 1942.

1. *Short title.*—This Order may be called the Orissa Electricity Control Order, 1942.
2. *Definition.*—In this Order unless there is anything repugnant in the subject or context—
  - (a) “supplier” means a person who is authorised to distribute energy under a licence granted under section 3 of the Indian Electricity Act, 1910 or a sanction granted under section 28 of the said Act,
  - (b) “energy” means electrical energy, and
  - (c) words and expressions used in this Order, and not defined therein, have the meanings assigned to them by the Indian Electricity Act, 1910 or the Indian Electricity Rules, 1937.
3. *Restrictions on supply to industrial undertakings.*—No supplier shall distribute energy for power to any industrial undertaking except in such quantities and at such times and under such conditions as may be directed—
  - (a) by the Provincial Government in respect of any case or class of cases,
  - (b) by the Electrical Engineer and Electric Inspector, Orissa, in respect of such cases or class of cases as may be specified by the Provincial Government in this behalf.
4. *Prohibition of supply of energy in respect of connections or services.*—A supplier shall not—
  - (a) supply energy to any person to whom a temporary connection has been given or for the purposes of any temporary services, or
  - (b) instal any new connection for the supply of energy without the previous sanction of the Electrical Engineer and Electric Inspector, Orissa.

For the purposes of this clause new connection includes a reconnection made after disconnection for failure to pay any dues for energy.

5. *Restriction on supply of energy to Cinemas.*—A supplier shall not supply energy to any place licensed under the Cinematograph Act, 1939, to give an exhibition by means of a Cinematograph except at such times and under such conditions as may be permitted by the District Magistrates in consultation with the Electrical Engineer and Electric Inspector, Orissa.

6. *Restriction on supply of energy at Diesel stations.*—The supplier concerned shall not supply energy at any Diesel station except during such hours as may be specified by the Provincial Government in this behalf.

7. *Prohibition on use of energy for exterior lighting.*—No person shall use or permit to be used energy for the purpose of any illuminated advertisements or trade signs or for any decorative exterior lighting displayed on any premises used for the purposes of trade or business.

8. *Restriction on use of energy in hotels and other institutions.*—No person shall use or permit to be used energy in the public rooms or verandahs of any hotel, club, refreshment room or other similar institution after 11 P.M. :

Provided that the District Magistrate may permit any lights which he considers necessary for essential illumination to be used after 11 P.M. in any such institution subject to such conditions as he may impose.

9. *Continuation of concession rates.*—If a supplier has by a contract entered into before the date of this Order agreed to supply energy to any industrial undertaking or any bulk consumer at a concession rate in consideration of such undertaking or such bulk consumer agreeing to consume a specified minimum amount of energy, and if owing to any direction issued under this Order such supplier is unable to supply or such undertaking or such bulk consumer is unable to consume the said minimum amount of energy, the supplier shall continue to supply energy to such undertaking or such bulk consumer at the said concession rate or at such higher rate as the Provincial Government may by order prescribe in this behalf as if such undertaking or such bulk consumer had in fact consumed the said minimum amount of energy.

10. *Power of Electrical Engineer to substitute meter or fuses.*—If in the opinion of the Electrical Engineer and Electric Inspector, Orissa, the amperage of any meter or fuse is excessive having regard to the average consumption of energy during the preceding twelve months he may direct that such meter or fuse shall be replaced by one of a lower amperage.

A. E. GREEN,

*Secretary to Government.*